

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

O.A./62/00508/2021

This the 24th day of **March**, 2021

HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)

Sunil Rizwan Khan Age 50 years S/o: Mohammad Anwar Khan, R/o Devar Lolab, Kupwara.

.....Applicant
(Advocate: Mr. S.M. Saleem)

Versus

1. UT of J&K through Commissioner/Secretary to Govt. Health & Medical Education Department, Civil Secretariat, Jammu/Srinagar.
2. Director, Health & Medical Education Department, Srinagar.
3. Chief Medical Officer, Kupwara.
4. Block Medical Officer, Sogam, Kupwara.

.....Respondents
(Advocate:- Mr. Sudesh Magotra, D.A.G.)

O R D E R [O R A L]

Hon'ble Mr. Rakesh Sagar Jain, Member (J):

At the outset, learned counsel for the applicants submits that the respondents may be directed to consider the case of the applicant for regularization within a stipulated period of time. He further prays that while deciding the case of applicant, this O.A. would be treated as representation.

2. Looking to the arguments of learned counsel for the applicant, the O.A. is disposed of with a direction to the respondents to consider the case of applicant for regularization. While deciding the case of the applicant, the respondents will consider the O.A. as representation. This exercise shall be completed within a period of two months from the date of receipt of a certified copy of this order.
3. It is made clear that we have not expressed any opinion on merits of the case while disposing of the present OA.
4. No order as to costs.

(ANAND MATHUR)
MEMBER (A)

(RAKESH SAGAR JAIN)
MEMBER (J)

/M.M/